

(b) The important aspects which need and are receiving serious attention are: re-organisation of primary agricultural credit societies into viable, multi-purpose societies, with full time employees, universalisation of their membership, streamlining of their loaning policies and procedures with accent on helping the weaker sections and induction of weaker sections in the management of these societies.

(c) Administrative as well as legislative action by the State Governments are called for and guidelines have been issued to them on various aspects referred to in reply to part (b) of this Question.

(d) Universalisation of membership of primary agricultural cooperative credit societies to cover particularly the weaker sections, is being brought about through legislative provisions, administrative action and also inclusion, by legislation, of weaker sections in the management of these societies.

Bank Accounts Maintained by Indians in Foreign Countries

1485. SHRI HARI SINGH;
SHRI JHARKHANDE RAI;
SHRI P. M. MEHTA;
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether seventy bank accounts maintained abroad by the Indian citizens without the permission of the Reserve Bank of India, have been detected by the Enforcement Directorate during the first five months of the current year;

(b) if so, the facts thereof and total amount involved; and

(c) what steps Government propose to take against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) A number of instances of maintenance of bank accounts abroad by persons in India which appear, *prima facie*, to be unauthorised, have been detected by the Enforcement Directorate in the recent past.

(b) It will not be in the interests of the investigations of these cases to disclose, at this stage, the facts of the cases and the details about the amounts involved.

(c) On completion of the enquiries appropriate action will be taken by the concerned authorities in accordance with the relevant provisions of the Foreign Exchange Regulation Act.

British India Corporation

1486 SHRI RAJDEO SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the performance of the British India Corporation is upto the mark;

(b) if so, whether to improve its working it has proposed to participate in a joint sector project in association with U.P Export Corporation; and

(c) whether a new Company under the name and style of Bhadohi Wool-lens is proposed to be formed for the purpose of joint sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): (a) to (c). After payment of tax, the profit of B.I.C. during the last four years has been as follows:

1972	...	Rs. 26.98 lakhs
1973	...	Rs. 42.10 lakhs
1974	...	Rs. 5.78 lakhs
1975	...	Rs. 54.94 lakhs